

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-162/2007

In the matter of :
Ajay Batra & Ors.

...PETITIONER

Vs.
BHP Machines Ltd. & Ors.

..RESPONDENT

SECTION :
Under Section 397/398

Order delivered on 25.10.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor : -

ORDER

None appears for the parties. In the circumstances, the matter is
adjourned to 31.10.2017.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
25.10.2017